

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 109 OF 2025 (WZ)

IN THE MATTER OF:

HASMUKHBHAI BAHECHARBHAI PARMAR

...APPLICANT

VERSUS

SECRETARY (WATER RESOURCES),
MINISTRY OF NARMADA, WATER RESOURCES,
WATER SUPPLY) & ORS.

...RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 5 -
GUJARAT COASTAL ZONE MANAGEMENT AUTHORITY**

I, Dr. S. N. Agravat, adult, having my office at Plot no. 5009/4, GIDC Estate Ankleshwar, Tal. Ankleshwar, Dist. Bharuch, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Senior Environment Scientist in the State of Gujarat. I am conversant with the facts of the case and the status of preparation of management plans. I am authorised to file the present affidavit on behalf of the Gujarat Coastal Zone Management Authority, Gandhinagar and I'm otherwise competent to make the present affidavit.
2. The present application has been filed by the applicant seeking demolition of concrete construction alleged to be done on floodplain zone of Narmada River and for prevention of grant of



Agravat. S.

Non-Agricultural Use permissions in the flood plain zone to sustain the existence of the Narmada River in Bharuch, District.

3. The applicant has alleged that one M/s. Ideal Clean Room LLP located at Survey No. 168-B, Naugama, Ankleshwar, Bharuch, is carrying out construction in flood plain area of the Narmada river and various other structures are also being constructed in the said area like schools, hotels and residential societies.
4. I say that the grievance of the applicant primarily concerns the grant of Non-Agricultural Use permission by the District Collector, Bharuch – Respondent No. 2 herein and a direction has been sought to the respondent authorities to remove the existing encroachment.
5. I say that applicant has filed petition with mention of locations having GPS co-ordinates. These locations were discussed in District Level Coastal Regulation Zone Meeting under chairmanship of District Collector, Bharuch on dated 18/03/2026. Committee concluded to superimpose said locations on CRZ map prepared by NCSCM, Chennai by District Inspector of Land Record (DILR) and submit report. As per report of DILR, it is evident that said 08 locations mentioned in petition are not falling under Coastal Regulation Zone ('CRZ') area. Even otherwise the area in question in the present petition is not a Coastal Regulation Zone ('CRZ') area and consequently the answering respondent has no authority, jurisdiction or power to take any action concerning such area. A copy of map reflecting the distance of the area in question from the CRZ area is annexed herewith and marked as **Annexure R-1.**



[Handwritten signature]

6. I say that since the subject matter of the present application is beyond the domain of the answering respondent, it is humbly submitted that the answering respondent may be deleted as a party respondent.

Agastya. M.
DEPONENT

VERIFICATION

Verified at Bharuch on this 26th day of March, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



Agastya. M.
DEPONENT

Identified by me

S.K. Vasava

(S.K. Vasava)
350, BPCB,
Ankleshwar

Solemnly affirmed before me at Bharuch office
Shri. S.N. Agastya
of Ankleshwar Taluka Bharuch who I
Identified by Shri. S.K. Vasava.
The under signed does not takes & responsibility
of the contents of this documents has signed in
my present only

BHARUCH.
Date. 26.3.26

S.K. Vasava
Dy. Mamlatdar and
Executive Magistrate
BHARUCH.

